THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) The Central Government had not declared in 1970 the entire area of Ramshila, Pretshila and Brahmyoni of Gaya (Bihar) as protected being of national importance under the provisions of Ancient Monument and Archaeological Sites & Remains Act, 1958. In 1981, the State Government reserved certain areas of Ramshila, Pretshila and Brahmyoni hills under the Bihar Ancient Monuments Act, 1976.

(b) Yes, Sir.

(c) and (d) Quarrying/blasting operations have been totally stop ped at Ramshila hills and quarry ing operations are not being done on the main ridges of Pretshila and Brahmyoni hills but it is be ing conducted by a few persons in some places which are quite away from the temples and other places of worship. The State Government is competent to deal with any illegal mining u/s. 21 of MMRD ducers of aluminium are delibe-Act, 1957.

Producers of Aluminium

2489. DR. SANKATA PRASAD: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that some of the leading primary producers of aluminium are deliberately curtailing their production despite availability of power by premium of Rs. 5,000/per ton in creating artificial shortage to get the absence of any price increase by Government;

(b) how much quantity of aluminium Government have decided to import during the year 1984-85 to $m \le iet$ the increasing demand

in order to fill the gap between the demand and supply; and

(c) whether Government have any plans to encourage primary producers to produce mere by allowing them price increases which has since long been recommended by the Bureau of Industrial Cost Price to put an end to all problems like less production, acute shortage underhand dealing, foreign exchange requirement etc. now being faced by the aluminium industry?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K P. SALVE): (a) No, Sir.

(b) Import of 15,000 tonnes of aluminium during the first quar ter of 1984-85 is under active consi deration of the Government. Fur ther import will be arranged depending upon the level of pro duction and the demand therefor in the country.

(c) The recommendations of the Bureau of Industrial Costs ond Prices for revision of controlled prices of aluminium are under active consideration of the Government.

Interim relief to employees of National small Industries Corporation

2490. SHRI SYED AHMAD HASHMI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that no interim relief has so far been sanctioned to the employees of National Small Industries Cor DOration, New Delhi, a Government of India undertaking, whereas the same has been paid to the employees of other undertakings;

(b) if so, what are the reasons therefor; and